

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 309/7/NCLT/AHM/2019

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2021

Name of the Company:

R.K Trading Co
V/s
Best Bins & Pallets Pvt Ltd

Section:

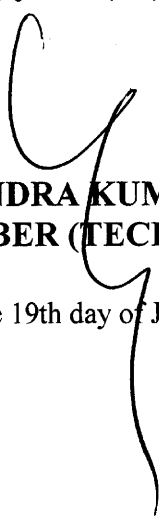
7 of the Insolvency and Bankruptcy Code, 2016

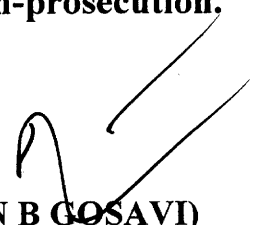
ORDER

No one appeared for the Financial Creditor as well as Corporate Debtor.

Perused the record, it reveals that the Financial Creditor is not appearing since last two consecutive dates of hearing. It seems that the Financial Creditor is not interested to pursue the matter, in view of this the matter stands dismissed for want of prosecution.

Accordingly, CP(IB) 309 of 2019 stands dismissed for non-prosecution.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 19th day of January, 2021.